

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)


CIRCULAR

No: 39

Dated: 02.06.2016

In continuation to the earlier Circular Nos. 2 and 19 of the Hon'ble High Court of Jammu and Kashmir issued on the dates 20.02.2015 and 16.12.2015, it is impressed upon all the Judicial Officers of the State to give top most priority to the disposal of cases which are pending for more than five years. It is also made known that while prioritizing the disposal of cases pending in the Courts for more than five years, additional incentives in calculating the units will be awarded to each Judicial Officer who decides such cases within a period of three months.

By Order



(M. K. Hanjura)
Registrar General

Dated : 02.06.2016

No. 11105-35/GS

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,for information of His Lordship.
2. Registrar Vigilance, High Court of J&K, Srinagar,
3. Registrar (Judicial), High Court of J&K, Jammu/Srinagar,for information.
4. Principal District & Sessions Judge, _____, with the request to circulate the circular amongst all the Judicial Officers posted in his territorial jurisdiction.



Registrar General